

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

Item No. 105  
203/252/ND/2020

**IN THE MATTER OF:**

**M/s. Super Tent House Pvt. Ltd. & Anr.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 10.07.2020**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI. NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**:Mr. Akshansh Singhal, Adv.**

**For the Respondent/ROC**

**:Ms. Sweety Kumar, AROC.**

**For the Income Tax Department**

**:Mr. Kunal Sharma, Sr. Standing  
Counsel.**

**ORDER**

Heard the submissions made by the Learned Counsel for the appellant as well as AROC. The Counsel for the Income Tax Department is also present and prayed for a week days' time for filing their report. The AROC has submitted that they have already filed their reply in the matter and they have no objection to allow the proposal made by the appellant. Matter is adjourned to 20.07.2020.

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**(Narender Kumar Bhola)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Meenu)